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CONC-1119-2019

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE DUPPALA VENKATA RAMANA

ON THE 20<sup>th</sup> OF NOVEMBER, 2024

CONTEMPT PETITION CIVIL No. 1119 of 2019

*LAXMINARAYAN*

*Versus*

*MR.PAWAN MISHRA AND OTHERS*

.....  
Appearance:

*Ms.Megha Jain - advocate for the petitioner.*

*Ms.Kanisha Shrivastava, Advocate appeared on behalf of Shri Lokesh  
Kumar Bhatnagar, learned counsel for the respondents is present.*

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ORDER

Learned counsel for the petitioner has filed this Contempt Petition under Section 12 of the Contempt of Courts Act read with Article 215 of the Constitution of India to punish the respondents for non-compliance of the order of Writ Court dated 23.10.2018 in Writ Petition Nos.759/2017 and 6232/2018.

Learned counsel for the respondents stated that order of Writ Court has been complied with and has filed compliance report *vide* Document No.D-6930/2019 on 05.11.2019 along with proceedings dated 27.05.2019.

While arguing the matter, learned counsel for the petitioner stated that respondent filed letter of NOC given by the petitioner mentioned that he received an amount of Rs.8,14,682/-.

On perusal of the letter, the salary arrears amount of Rs.8,14,682/- has been received by the petitioner and the same has been fully paid by the



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respondents and has given NOC in full concessional, which is useful whenever required, therefore, keeping the Contempt Petition pending, purpose would not be served.

If petitioner has any grievance, he can challenge the proceedings dated 27.05.2019.

With the aforesaid liberty, the present Contempt Petition is closed.

(DUPPALA VENKATA RAMANA)  
JUDGE

Anushree